

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu

**Notification**

**Srinagar, the 21<sup>st</sup> May, 2021**

**S.O. 179** :- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Sh. Sandeep Seointra , KAS, Assistant Commissioner Revenue, Kathua to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of District Kathua

The Government further in exercise of the powers conferred by sub-section (2) of section 20 of the said Code appoint the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Kathua who shall have all the powers of District Magistrate under the said code.

**By Order of the Government of Jammu and Kashmir**

Sd/-  
(Achal Sethi)  
**Secretary to Government**

No.Law-Powr/5/2021-10

Dated.21.05.2021

Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. District Magistrate Kathua. This is with reference to his letter No. DCK/Adm/2021-22/336-37 dated 20-5-2021
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. S. O. section, Department of Law, Justice and Parliamentary Affairs.  
(W.7.S.C)

  
21/5  
(Khursheed Ahmed Bhat)  
**Additional Secretary to Government**